

TABLE OF STAMP DUTY & REGISTRATION FEE

**GOVERNMENT OF BIHAR
DEPARTMENT OF PROHIBITION, EXCISE & REGISTRATION (REGISTRATION)**

S.N	Document/Instrument	Book No.	Description of Document/Instrument	Article	Stamp Duty IA	Article of Table of Fee	Registration Fee	
1	Acknowledgement of a debt	IV	a) Up to Rs.100/-	1(a)	-Nil-	E(iii)	Rs. 1000/-	
			b) Rs.101/- to Rs.1000/-	1(b)	Re. 1/-			
			c) Rs. 1001 to Rs.100000/-	1(c)	Rs. 25/-			
			d) Rs. 100001 or more	1(d)	Rs. 100/-			
2	Administration Bond	IV	a) Up to Rs. 1000/-	2(a)	Rs.100/-	E(iii)	Rs.1000/-	
			b) In other case (Or, more than Rs.1000/-)	2(b)	Rs.100/- (for 1 st Rs.1000/-) 3% on excess amount(as on Bond)			
3	Adoption Deed	IV	Other than Will	3	Rs.2000/-	E(iii)	Rs.1000/-	
4	Affidavit			4	Rs.100/-	-N/A-	-N/A-	
5	Agreement	IV	a) Relating to the sale of a Bill of Exchange	5(a)	Rs.10/- for every Rs.10000/- or part thereof	E(iii)	Rs.1000/-	
			I	b) Relating to the construction of a... House/Building/multiunit house or Building/unit of a Apartment/Flat/Portion of a multistoried Building or for development	5(b)	Rs.2/- for every Rs.100/- or part thereof i.e, 2% For subsequent Agreement, the rate of duty as above in clause(b) subjected to maximum of Rs.10000/-	E(i)	
							Up to 5.00 crore	Rs.20000/-
							Above 5.00 crore to 10.00 crore	Rs.40000/-
							Above 10.00 crore to 25.00 crore	Rs.60000/-
							Above 25.00crore	Rs.100000/-
			b) sale of any other immovable property.	5(b)	Rs.2/- for every Rs.100/- or part thereof i.e, 2%	E(iii)	Rs.1000/-	
		I/IV	c) If not otherwise provided for • Agreement deed executed for obtaining loan/financial services up to Rs. 50000/- for non agricultural purpose	5(c)	Rs.1000/- Rs. 200/-	E(iii)	Rs.1000/-	
		IV	Agreement deed Executed by the members of SELF HELP GROUP		Fully Exempted		Rs. 50/-	
6		IV	Agreement :- Relating to deposit of Title deeds, Pawn, or Pledge or hypothecation, that is to say, any instrument evidencing an agreement relating to...					
	(1) The deposit of title deeds or instruments constituting or being title of any property whatever (other than marketable security) (2) The hypothecation of movable property, where such deposit, pawn or pledge has been made by way of security for the repayment of money advanced by way of loan of an existing or future debt. 2 (a) If such loan or debt is repayable on demand or after a period of 03(three) months from the date of the instrument evidencing the agreement.	IV		6(1)	On Rs. 30,000/- - Rs. 85/- above Rs. 30,000/- - for every additional Rs. 10,000/- or part thereof in excess of Rs. 30,000/- -- Rs. 29/-	E(iii)	Rs.1000/-	
				6(2)	As above			

7	2 (b) if such loan or debt is repayable within 03(three) months from state of such instrument	IV		6 (2b)	Half the duty Payable under above Clause 6(a)...	E(iii)	Rs.1000/-
8	Appointment for the purpose of execution of any power	IV	Whether of trustees or	7(a)	Rs.250/-	E(iii)	Rs.1000/-
			Whether of property movable or immovable, where made by any writing not being a Will.	7(b)	Rs.500/-		
9	Appriase ment or valuation – Otherwise than under an order of the Court in the course of a suit.	IV	a) When the amount does not exceed Rs. 1000/-	8(a)	The same duty as Bond (No. 15)		
			b) In any others case	8(b)	Rs. 200/-		
			Exemption : (a) Appraisement or valuation made, for the information of one party only, and not being in any manner obligatory between parties either by agreement or operation of law. (b) Appraisement of crops for the purpose of ascertaining the amount to be given to landlord as rent.				
10	Apprenticeship Deed			9	Rs.100/-	E(iii)	Rs.1000/-
11	Article of Association of a Company	IV	a) When the Company has no share capital	10(a)	Rs.1500/-	E(iii)	Rs.1000/-
			b) Where the company has nominal share capital Or, increase the share capital	10(b)	0.15% Min-Rs.1000/- Max.Rs.500000/-	A-1	2%
12	Award	I/IV		12(a)	Rs 1 per Rs 1000/- or part there of	E(iii)	Rs.1000/-
				12(b)	Rs 500/-		
13	Bond	I/IV		15	Rs. 3/- for every Rs. 100/- of the value of the bond.	A-1	2%
14	Cancellation instrument (Except Will & Authority to Adopt)	I/IV	(including any instrument by which any instrument previously executed is cancelled) If attested and not otherwise provided for	17	Rs.1000/-	E(iii)	Rs.1000/-
15	Certificate of Sale	I	granted to the purchaser of any property sold by public auction, by civil court/collector/Revenue Officer.	18	6% as conveyance(No.23) (On purchase Price or value based on MVR, whichever is higher)	A(1)	2%
16	Charter party	IV	That is to say instrument (except an agreement for any hire of a tug-steamer) where by vessel or some specified principal part thereof is let for the specified purpose of the charter, where it includes a penalty clause or not.	20	Rs.100/-		

17	Composition Deed	IV		22	Rs.250/-	E(iii)	Rs.1000/-						
18	Co-Partnership Deed (It is a partnership deed in which Employee gets a share of the profit in addition to their wages.)	I/ IV		23(A)	Same as Partnership (No 46)	E(iii)	Rs.1000/-						
19	Conveyance(sales) Exemption- Under Mukhyamantri Bas sthal Kray Yojna , property of value up to Rs 60,000 - no stamp and reg . fee required	I/ IV		23	<table border="1"> <tr> <td>a) In case of transfer from male to female</td> <td>5.7 %</td> </tr> <tr> <td>b) In case of transfer from female to male</td> <td>6.3 %</td> </tr> <tr> <td>c) Any Other Case</td> <td>6 %</td> </tr> </table> In case of Assignment of Debt Re 1 per Rs 1000/- Max Rs 1 Lac.	a) In case of transfer from male to female	5.7 %	b) In case of transfer from female to male	6.3 %	c) Any Other Case	6 %	A-1	1.9 % 2.1 % 2 % 29.7.2015 ½% max Rs 30000/-
a) In case of transfer from male to female	5.7 %												
b) In case of transfer from female to male	6.3 %												
c) Any Other Case	6 %												
20	Copy or extract	I/IV	Certified to be a true copy or extract by or by order of any public officer and not chargeable under the law for the time being in force relating to court fee.	24	Rs.100	E(iii)	Rs 1000/-						
21	Counterpart	I	Or duplicate of any instrument chargeable with duty and respect of which the proper duty has been paid.	25	Rs.100/-	---	Same Fee chargeable on original document						
22	Custom Bond	IV	a) up to Rs.5000/- b) Rs.5001/- to Rs.10000/- c) above Rs.10000/-	26(a) 26(b) 26(c)	Rs.100/- Rs.200/- Rs.300/-	E(iii)	Rs.1000/-						
23	Debentures	IV	a) by endorsement or by separate instrument of Transfer b) by delivery	27(a) 27(b)	as Bond (Article No.15) As conveyance (No.23) i.e 6%	A-1	2% On amount of value of debenture						
24	Divorce	IV	Instrument of, that is to say, any instrument by which any person effects the dissolution of his marriage.	29	Rs. 250/-								
25	Entry as an advocate, or attorney on theroll of any High Court	IV	Under the Indian Bar Councils Act, 1926 or in exercise of powers conferred on such Court by Letters patent or by the Legal Practitioners Act, 1884.	30	Rs.1000/-								

26	Exchange of Property	I	a) agricultural land, when the area of the exchanged property does not vary by more than 25%	31(a)	-Fully Exempted- Vide Letter No.- 521/2010	A(1)	-Fully Exempted- Vide Letter No.- 522/2010	
			b) in other cases	31(b)	6% as conveyance (No.23) on greater value of exchange	A(1)	2% On greater value of exchanged property	
27	Further charge on mortgage property	I	consideration amount will be as further charge amount	32 (a+b)		A(1)	2% On further charge	
28	Gift	I	Exemptions:- If executed in favour of Governor of the State School, College, Cremations or Burial ground, Orphanage, Public Road, Panchayat bhawan, Public Library, Community Hall, Institution for women & Children, or physically or mentally handicapped persons and Charitable Dispensaries and hostels.	33	a) In case of transfer from male to female	5.7 %	A(1)	1.9 %
					b) In case of transfer from female to male	6.3 %		2.1 %
					c) Any Other Case	6 %		2% 29.7.15
29	Indemnity Bond	I/IV		34	3%as security Bond (No.57) Subject to max. of Rs.1000/-	E(iii)	Rs.1000/-	
30		I	a) whereby rent is fixed and no premium is paid or delivered					
			i) Less than 1 year (consideration amount – 2% based on MVR)	35(a) (i)	6% as on conveyance(No.23) On Consideration Amount	A(3)(a)(i)	2% under article A(1) on consideration amount based on mvr or Chargeable amount which may include consideration as per MVR + Other Sums.	
			ii) 1 year to 10 years (consideration amount – 5% based on MVR)	35(a) (ii)		A(3) (a) (ii)		
			iii) More than 10 year but less than 30 year (consideration amount – 15% based on MVR)	35(a) (iii)		A(3) (a) (iii)		
			iv) 30 year and more (consideration amount – 50% based on MVR)	35(a) (iv)		A(3) (a) (iv)		
			b) Where the lease is granted for a fine/premium/money advance And no rent is reserved (It will be applicable on sairat settlement also.)	35(b)	6% as on conveyance(No.23) on total fine/premium/money Adv.	A(3)(b)		
			c) When the Lease is granted for a fine/premium/money advance And rent is reserved	35(c)	6% as on conveyance(No.23) on total (fine/premium/money Adv.+rent reserved)	A(3)(c)		
			d) Lessee under takes to effect improvement in the leased property and agreed to make return after development of that property	35(d)	as chargeable cl. above a,b,c + 6% as on conveyance (No.23) on transfer of property	A(3)(d)		
			e) Toll Agreements of any descriptions	35(e)	6% as on conveyance (No.23) on total consideration amount	A(1)		That means 2% under article A(1) of the value on which stamp duty is to be charged

			Exemption For Registration of deeds of settlement / Agreement of Jalkar defined under the Bihar Fish Jalkar Management Act, 2006 & Bihar Jalkar Management (Amendment) Act 2007 . Stamp duty- 100% Registration fees- 100%				
31	Letting on Rent	I	Letting of any structure house/building/flat	35-A	0.5% on total amount to be paid in the shape of rent		
32	Letter of License	IV	That is to say any agreement between a debtor and his creditors, that the latter shall, for a specified time, suspend their claims and allow the debtor to carry on business at his own discretion.	38	Rs.300/-		
33	Memorandum of Association	IV	a) if accompanied by The Indian Companies Act, 1913	39(a)	Rs.500/-	E(iii)	Rs.1000/-
			b) if not accompanied as above	39(b)	Rs.1000/-		
34	Mortgage Deed Except- Deposit of title deeds, pawn, pledge(56) such deed Consideration Amount- Amount secured by such Deed	I	a) when possession of the property or any part of the property comprised in such deed is given by the mortgagor or agree to be given	40(a)	2%	A(1)	2%
			b) when possession is not given or agreed to be given as aforesaid Exemptions:- a) in favour of public financial institutions/banks for industrial, Retail Housing or Commercial Loans Stamp duty (max.)- Rs.20000/- Registration Fee(max.)- Rs.5000/- b) for development of agricultural purpose/KCC Loan up to Rs.5 lacs Stamp Duty-100% Registration Fee-(max.)Rs.50/- c) Mortgage for education loan and health treatment loan	40(b)	1%	A(1)	2%
			c) When a collateral or auxiliary or additional or substituted security, or by way of further assurance for the above mentioned purpose where the principal or primary security is duly stamped.		0.5% of the loan amount		0.5% of the loan amount
					0.16% of the amount secured by such deed.		

35	Mortgage of a Crop	IV	Securing the repayment of Loan where the crop is or is not in the existence.				
			a) where the loan is repayable not more than 03 months from the date of instrument	41(a)	Re. 1/- for every Rs. 200/- or part thereof, based on the amount of loan.	A(1)	2%
b) where the loan is repayable after more than 03 months from the date of instrument	41(b)	Re. 1/- for every Rs. 100/- or part thereof, based on the amount of loan.					
36	Notarial Act,	IV	That is say, any instrument, endorsement, note attestation, certificate or entry not being a protest (No. 50) made or signed by a Notary Public in the execution of the duties of his office, or by any other person lawfully acting as a Notary Public	42	Rs.10/-		
37	Note or Memorandum	IV	Sent by a Broker or Agent to his principal intimating the purchase or sale on account of such principal	43			
			Of any goods exceeding Value Rs 20/-	43(a)	Rs. 15/-		
			Of any stock of marketable security exceeding in value Rs. 20/-	43(b)	Rs. 15 per 1000/- or part thereof, subject to a maximum of Rs. 200/-		
38	Note of protest by the Master of Ship	IV		44	Rs.15/-		
39	Partition Deed Exemption :- For partition of inherited family property Stamp –Rs.50/- , reg. fee –Rs. 50/-	I	Provided always that:-	45	as Bond(Article No.15)	A(6)	2% as on A(1) excluding largest share holder as provided in A(6)
			a) When an instrument of partition containing an agreement to divide property in severalty is executed and a partition is effected in pursuance of such agreement the duty chargeable upon the instrument effecting such a partition shall be reduced by the amount of duty paid in respect of the first instrument, but shall not be less than Rs.2.10;				
			b) Where land is held on Revenue Settlement for a period not exceeding 30 years and paying the full assessment amount for the purpose of duty shall be calculated at not more than 05 times the annual revenue;;				
c) Where a final order for effecting a partition passed by any Revenue authority or any Civil Court, or an award by an arbitrator directing a partition is stamped with the stamp required for an instrument of partition and an instrument of partition in pursuance of such order or award is subsequently executed, the duty on such instrument shall not exceed Rs.2.10							

40	Partnership Deed 46(A)	I/IV	a) if the capital of the partnership is disclosed in an instrument	46(A) (a)	2.5% of the capital of partnership deed, subjected to- Min.-Rs.1000/- Max.Rs.10000/-	DD	Rs.1000/-
			b) in any other cases (capital of partnership is not disclosed)	46(A) (b)	Rs.10000/-		
41	Reconstitution of partnership 46(B)	I	a) When immovable property contributed as share by a partner or partner remains with the firm at the time of outgoing in whatever manner by such partner or partners on reconstitutions of such partnership firm.	46(B) (a)	6% same as conveyance(No.23) on the value of immovable property (based on MVR) remaining with the firm	A(1)	2%
		IV	b) In any other case	46(B)(b)	Rs.5000/-	DD	Rs.1000/-
42	Dissolution of partnership 46(C)	I	a) Where the immovable property which belonged to one partner or partners when the partnership is commenced is distributed or allotted or given to other partner or partners.	46(C) (a)	6% same as conveyance(No.23) on property distributed/ allotted or given to the partner(s) (+) Rs.5000/- as on 46(C)(b)	A(1)	2%
		IV	b) in any other case	46(C)(b)	Rs.5000/-	DD	Rs.1000/-
43	Power of attorney Family means- Father, Mother, Wife or Husband, son, Daughter, Brother/ Sister(Children of executants parents), Daughter -in-law, Grandson, Granddaughter (Children of executants son/daughter)	IV	a) when given to other than family member for sale/transfer of immovable property situated in the state of Bihar	48(a)	6% same as conveyance(No.23) on property value based on MVR, subjected to authorization	E(ii)	Rs.10000/-
			b) when given to family member for sale or transfer of immovable property, or i) when required in suits or proceedings in a court, or ii) given for the purpose other than authorizing to sale/transfer or convey of immovable property situated in the state of Bihar	48(b)	Rs.1000/-	E(iii) *for authentication of special power- H(1)(a) *for general- (1)(b) *for vocation of authenticated power H(2)	Rs.1000/-
			iii)for authentication of Power of Attorney		Rs.1000/-		Rs.100/-
44	Protest of Bill or Note	IV	That is to say by declaration in writing made by a Notary Public, or others person lawfully acting as such, attesting the dishonour of a Bill of Exchange or promissory note.	50	Rs.50/-		
45	Protest by the Master of a Ship	IV	That is to say, any declaration the particulars of her voyage drawn up by him with a view to the adjustment of losses or the calculation of averages, and every declaration in writing made by him against the charterer of the consignees for not loading or unloading the ship, when such declaration is attested or certified by a Notary Public or others person lawfully acting as such.	51	Rs.50/-		

46	Re-conveyance of Mortgage Property	I		54	1% [Same as mortgage No.40(b)] max.Rs.1000/-	E(iii)	Rs.1000/-
47	Release	I	A) whereby a Co-owner/Co-shares/Co-parcener renounces his interest share, part or claim in favour of another Co-owner/Co-shares/Co-parcener				
			a) if the Release Deed of ancestral property or part thereof is executed by or in favour of Brother or Sister (Children of renouncer's parents) or son or daughter of predeceased son or father or mother, or spouse of the renouncer or the legal heirs of the above relatives.	55(A) (a)	3%	E(iii)	Rs. 1000/-
			b) In any other Case	55(A)(b)	6% same as conveyance		
			B) Release of BENAMI Right	55(B)	6% as on conveyance(No.23)		
			C) Release of right of redemption of a mortgage with possession or the right to obtain re-conveyance of the property already conveyed	55(C)	6% as on conveyance(No.23) on the amount such consideration as set forth in release		
48	Respondentia Bond	IV	That is to say, any instrument securing a loan on the cargo laden or to be laden on board a ship and making repayment contingent on the arrival of the cargo at the port of destination.	56	The same duty as Bond (No. 15) for the amount of the loan secured.		
49	Security Bond	I/IV	or mortgage deed, executed by way of security for the due execution of an office, or to account for money or other property received by virtue thereof or executed by a surety to secured the due performance of a contract.	57	3% as Bond (No.15) max.- Rs.1000/-	E(iii)	Rs.1000/-
50	Settlement	I	Instrument of Settlement in favour of-				
			a) Member or members of a family. Family means – Father, Mother, husband, Wife, Brother, Sister, Son, Daughter and Includes Grand Father, Grand Mother, Grand Child, Adoptive Father or Mother, Adopted Son or Daughter.	58(A) (a)	3% same as Bond(No.15)	A(1)	2%
b) in any other case.	58(A)(b)	6%					
51	Revocation of Settlement	I			3% Same as Bond(No.15)	E(iii) if original settlement registered	Rs.1000/-
				58(B)	max.-Rs.1000/-	A(1) if original settlement not registered	2%
52	Share Warrants	IV	To bearer issued under the Indian Companies Act, 1913 (VII of 1913)	59	One and a half time the duty payable on the Conveyance (No. 23) for a consideration or a market value equal to the nominal amount of the shares specified in the warrant		
			Exemptions: Share warrant when issued by a Company in pursuance of the Indian Companies Act, 1913				

			(VII of 1913) Section, 43 to have effect only upon payment as composition for that duty, to the Collector of stamp Revenue of - (a) One and a half percentum of the whole subscribed capital of the company, or (b) If any company which has paid the said duty or composition in full, subsequently issues, in addition to its subscribed capital, one and a half percentum of the additional capital so issues				
53	Surrender of Lease Exemption When Such Lease is Exempted from duty.	I	a) when the duty with which the Lease is chargeable does not exceeds Rs1000/- b) c) In any other case	61(a) 61(b)	The duty with which such lease is chargeable. Rs.1000/-	E(iii)	Rs.1000/-
54	Transfer	IV	Whether with or without consideration (a) Of shares in an incorporated company or other body corporate. (b) Of debentures, being marketable securities, whether the debenture is liable to duty or not except debenture provided for by Section 8. (c) Of any interest secured by a bond, mortgage-deed or policy of insurance. (d) Of any property under the Administrator General's Act , 1913 (III of 1913) Section 31. (e) Of any trust property without consideration from one trustee to another trustee or from a trustee to a beneficiary. Exemptions : Transfers by endorsement : (a) Of a bill of exchange, cheque or promissory note. (b) Of a bill of lading, delivery order, Warrant for goods or other mercantile document of title goods. (c) Of a policy of insurance (d) Of securities of the Central Government, (See also Section 8)	 62 (a) 62 (b) 62(c) 62(d) 62(e)	 One half of the duty payable on a conveyance (No. 23) for a consideration or market value equal to the value of the share One half of the duty payable on a conveyance (No. 23) for a consideration or market value equal to the face amount of the debenture. As in Bond (No. 15) Subject to a maximum limit of Rs. 1000/- Rs. 1000/- Same as Conveyance (No. 23) for market value of the property		
55	Transfer of Lease	I	by way of assignment, and not by way of under Lease	63	6% same as Conveyance(no.23)	A(1) sub-lease/ under lease	2%

56	Trust	IV	a) Declaration of Trust	64(a)	Rs.5000/-	A(1)	2%
			a) Revocation of Trust	64(b)	Rs.1000/-	E if Declaration of trust Registered A(1) if Declaration of Trust was not Registered	Rs.1000/- 2%
57	Warrants for goods.	IV	That is to say any instrument evidencing the title of any person therein named, or his assigns, or the holder thereof to the property in any goods lying in or upon any dock, warehouse or wharf, such instrument being signed or certified by or on behalf of the person in whose custody such goods may be.	65	Rs.15/-		
58	Fee for registration acknowledging the receipt or payment of any sum of money				***	N/A	B Amount received on the ad valorem scale filed under article A.i.e. 2% of payment amount
59	Fee for registration	III	Registration Or cancellation of a Will or authority to adopt		***	N/A	C(i) Rs.2000/-
60	Searching/Inspection		For 1 st year for every name		***	N/A	F(i) Rs.40/-
			for subsequent year per year		***	N/A	F(ii) Rs.20/-
			for inspection of copy of each document in Register Book No.-1,3 & 4 or for inspection of any other book or Register or of a document or paper in a file relating to 1(one) year		***	N/A	F(iii) Rs.30/-
			for inspection of a document or paper Provided that, No fee for the searching of INDEXES of any one office in respect of any one name shall exceed Rs.500/-		***	N/A	F(iv) Rs.40/-
61	For making or granting copies of reasons, entries or document before on or after registration				***	N/A	G Rs. 3 for every 100 words
62	Fee chargeable for authenticating or attesting the execution of special power of attorney				***	N/A	H 1 (a) Rs. 100
63	For general power of attorney				***	N/A	H1 (b) Rs. 250
64	Fee for vocation of authenticated power of attorney whether general or special				***	N/A	H2 Rs. 100
65	Registry by DSR of sub-Registrar's jurisdiction		under provision of sec-30		***	N/A	I Rs.5000/-
66	Attendance of an Officer at private residence for acceptance for registration of any document		under provision of sec-31		***	N/A	J(1) Rs.5000/-
67	Exemption from Personal Appearance		b) For "PARDANASHI" lady		***	N/A	K(1) (a) Rs.200/-
			c) in account of bodily infirmity or person confined in jail		***	N/A	K(1) (b) Rs.400/-

			d) any other person exempted by law	***	N/A	K(1)(c)	Rs.1000/-	
68	Fines imposed under section 25 & section 34 of registration Act			***	N/A	L	i) When the delay does not exceed 7 days	Fine equal to the amount of registration fee
							ii) delay does not exceed one month	Equal to 3 times
							iii) delay of more than one month but less than 4 months	Equal to 9 items of the amount of registration fee
69	For Sending memorandum to other office (to be charged with I fee			***	N/A	Mb	Rs. 25/-	
70	Return of Registered Document		after more than 1 (one) month from date of Registration	***	N/A	O	Rs.100/-per month max.Rs.1000/-	
71	Return of Refused Document		after more than 1 (one) month from date of Refusal	***	N/A	P	Rs.100/-per month max.Rs.1000/-	

*	Scannig Fee	1-10 Page	Rs 250/-	Total No of Page document endorsement Page + Photo Page.
		11-20 Page	Rs 500/-	
		Above 20	Rs 1000/-	

Fees under Special Marriage act, 1954

50	Notice/Application	notice of intended marriage or Application for registration of Marriage		under Rule-10(i)	Rs.100/-
51	Objection Fee	For recording an objection		Rule10-(ii)	Rs.100/-
52	Enquiry Fee	For every enquiry into an objection		Rule10-(iii)	Rs.200/-
53	Notice/Summons	For every notice / summons to a witness for appearance		Rule10-(iv)	Rs.50/-
54	Solemnization/Registration Fee	For solemnizing or Registering a marriage after 30 days		Rule10-(v)	Rs.200/-
55	Certified copy	a) Marriage notice book (except an objection) /each entry		Rule10-(vi)-a	Rs.100
		b) Marriage certificate book / each		Rule10-(vi)-b	
56	Certified copy	any entry of <u>Marriage Notice Book</u> other than a notice of any other proceeding (not already provided)		Rule10-(vii)	Rs.100/-
57	Registration of marriage	Registration of marriage celebrated in other terms under Sec-15		Rule10-(viii)	Rs.200/-
58	Solemnization at Private place	a) solemnizing a marriage at Private place		Rule10-(ix)-a	Rs.600/-
		b) For Marriage officer (in above case)		Rule10-(ix)-b	Rs.25/-
59	Searching Fee	a) for current year entry		Rule10-(x)-a	Rs.50/-
		b) for Previous year entry		Rule10-(x)-b	Rs.100/-

